

Appointment of talented individuals from private sector in Ministries

267. SHRI ANIL DESAI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government is considering to utilise the services of talented and motivated individuals from private sector by deploying them in some key Ministries and if so, the details thereof;

(b) whether Government is finding it difficult to find officers of good quality through UPSC; and

(c) whether it has any demoralising effect on the serving IAS officers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes Sir. A copy of advertisement issued which *inter-alia* contains relevant details of the posts, eligibility criteria and other conditions is given in the Statement. [Refer to the Statement Appended to the Answer to USQ No. 265 (Part (a) and (b))].

(b) No.

(c) No such information is available with the Department.

Reversion to Old Pension Scheme

268. SHRI RAVI PRAKASH VERMA:

SHRI NEERAJ SHEKHAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Ministry of Home Affairs had sought the advice from the Department of Pension and Pensioners' Welfare regarding reverting the para-military personnel to Old Pension Scheme whose vacancies were advertised prior to 1/1/2004 and exams were conducted in 2003;

(b) if so, the details thereof along with the guidelines framed by Government in this regard;

(c) whether other similar personnel of other Departments/Ministries would also be reverted to Old Pension Scheme;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (e) In accordance with the scheme for National Pension System (NPS), as notified *vide* Ministry of Finance (Department of Economic Affairs)'s Notification No. 5/7/2003-ECB & PR dated 22.12.2003, the System is mandatory for all new recruits to the Central Government service (except armed forces) from 01.01.2004. Accordingly, as per Rule 2 of the Central Civil Services (Pension) Rules, 1972, as amended on 30.12.2003, these rules are applicable to Government servants appointed to civil posts on or before 31.12.2003. The date on which the vacancies arose or the date on which the examination was conducted for filling up the vacancies is not relevant for deciding the applicability of the Central Civil Services (Pension) rules, 1972. Ministry of Home Affairs have not sought any advice from Department of Pension and Pensioners' Welfare on the question of having a policy to cover the paramilitary personnel appointed after 01.01.2004 under the Old Pension Scheme on the ground that the vacancies arose, or the examination was conducted, in the year 2003. However, a reference was received from Ministry of Home Affairs in a specific case relating to appointments as Sub-Inspector in various Central Para Military Forces after selection in August, 2003 on the basis of an Examination conducted in 2002. Appointments on the basis of these selections were made in Central Reserve Police Force in 2003 and the candidates appointed were covered by the pension scheme under Central Civil Service (Pension) Rules, 1972. However, in the Border Security Force, offers of appointment on the basis of the same examination/selection were issued in January, 2004. On a petition filed by some personnel appointed in the Border Security Force on the basis of that examination, Hon'ble High Court of Delhi directed to cover the petitioners under the Central Civil Service (Pension) Rules, 1972 on the grounds of administrative delay on the part of Border Security Force in making appointments. The order of Hon'ble High Court of Delhi was implemented by the Ministry of Home Affairs/Border Security Force in view of the peculiar circumstances of that case. The decision taken in that case is, however, not relevant for deciding applicability of Central Civil Service (Pension) Rules to all appointments made on or after 01.01.2004 in the Central Para Military Forces or in any other Department/organization on the basis of year of examination/selection.

Status of appointment of Lokpal

269. SHRI RANJIB BISWAL: Will the PRIME MINISTER be pleased to state:

- (a) the present status of appointment of Lokpal in the country;